

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 103**  
**CP.CAA-35(ND)/2024**

**IN THE MATTER OF:**

Basix Pro Motors Private Limited And .... Petitioner/Applicant  
Sanyukta Developers Private Limited

**Order under Section 230-232 of the Companies Act, 2013**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Petitioner : CS Manish Sohal  
For Respondent :

**ORDER**

This is the second motion application filed under Section 230-232 of the Companies Act seeking following reliefs:

- i.** Pass an order sanctioning the Scheme of Amalgamation set out under so as to be binding on all the equity shareholders, creditors and all concerned parties of the Applicant-Companies.*
- ii.** That all the assets, liabilities, properties, estates, rights, title, interests, contracts, agreements, proceedings, employees and related retirement funds, taxes and the entire business, undertaking and obligations of the Amalgamating Companies shall pursuant to Section 232(3) of the Companies Act, 2013 without further act or deed be transferred to and vest in or be deemed to have been transferred and vested in the Amalgamated Company as per the terms of the Scheme of Amalgamation.*
- iii.** That all the assets, liabilities, properties, estates, rights, title, interests, contracts, agreements, proceedings, employees and related retirement funds, taxes and the entire business, undertaking and obligations of the Amalgamating Companies shall pursuant to Section*

*232(3) of the Companies Act, 2013 without further act or deed be transferred to the Amalgamated Company and accordingly the same become the liabilities and duties of the Amalgamated Company.*

- iv. The Petitioner Company submits that the notice of the hearing of the present petition be directed to be advertised in the "Business Standard" in English Language and "Business Standard" in Hindi Language and the publication in the Government Gazette, Delhi be dispensed with.*
- v. Pass the order for dissolution of the Amalgamating Companies without winding up.*

We have heard the submissions made by Ld. Counsel appearing for parties.

Issue notice to the **Regional Director**, Northern Region, **Registrar of Companies**, (National Capital Territory of Delhi & Haryana), **Official Liquidator**, and **Income Tax Department**.

We also direct the Applicant to publish the notice in two local Newspapers in Delhi NCR edition i.e. (i) Business Standard (English) and (ii) Business Standard (Hindi) and file proof and affidavit of service within two weeks.

The Statutory Authorities are directed to submit the reports within two weeks after receipt of the notice.

List the matter **on 10.06.2024**.

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**